

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

(X)

REGN.NO.0A 560/91

Date of decision: 8.4.1992

Shri K.K.Kapila

Applicant

versus

Union of India & anr.

Respondents

For the Applicant ...

Shri P.P.Khurana,
Counsel.

For the Respondents

Mrs.Nitya Ramakrishna,
proxy counsel for
Shri R.S.Agarwal, Counsel.

ORDER (ORAL)

The learned counsel for the respondents produced the Ministry of Finance Order No.203 of 1991 dated 24.12.1991 as also the Notification dated 18.11.91 promoting, inter alia, the applicant to the Selection Grade and also to the grade of Commissioner of Income Tax. Copies of these orders have been made available to the learned counsel for the applicant. Since these orders mitigate the grievance of the applicant substantially, the application is disposed of as satisfied.

No costs.

Deo
(T.S.OBEROI)
MEMBER(J)

S.P.M.
8.4.92
(S.P.MUKERJI)
VICE CHAIRMAN(A)